

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 253/TT/2021

Date: 11.07.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from actual COD to 31-03-2024 for 02 number of 63 MVAr Bus Reactor along with associated bays and equipment at Yelahanka GIS under System Strengthening -XXIII in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 22.7.2022:

2019-24 Period

- a. Package-wise and vendor-wise details of Additional Capital Expenditure (ACE) claimed in 2019-24 period. Specify whether ACE claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

Forms

- b. Provide Liability flow statement as per Annexure-I attached herewith.

2. Submit translation of all the relevant documents in English with regard to time over-run.
3. Clarify the status of downstream system of the asset covered under in the instant petition.
4. Confirm whether all the assets under the instant transmission scheme have been completed and whether they are covered under instant petition?
5. Confirmation that no further additional information required to be submitted by the Petitioner?
6. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

(Rajendra Kumar Tewari)
Bench Officer

Annexure-I

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge					Reversal					Additional Liability Recognized					Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	2019-20	2020-21	2021-22	2022-23	2023-24	

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify